

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

Original Application No. 1295/2024

Munish Kumar

Applicant

Versus

State of Punjab & Ors.

Respondents

INDEX

Sr No.	Particulars	Page No.
1	Additional reply by way of affidavit of Er. Amritpal Singh Chahal, Environmental Engineer, Regional Office-4, Ludhiana on behalf of Punjab Pollution Control Board i.e., respondent no.5 in compliance of order dated 08.12.2025.	1-7
2	Annexure R-5/A The videography (in the form of pen drive) of Super Tractor Industries (unit-1, II, III and IV) Jasdev Singh Nagar, Ludhiana.	-
3	Annexure R-5/B A copy of consent to operate granted to unit at location-2 under the Water (Prevention and Control of Pollution) Act, 1974 on 04.12.2023 valid upto 10.09.2026 with certain conditions as mentioned therein.	8-12
4	Annexure R-5/C A copy of consent to operate granted to unit at location-2 under the Air (Prevention and Control of Pollution) Act, 1981 on 04.12.2023 valid upto 10.09.2026 with certain conditions as mentioned therein.	13-17
5	Annexure R-5/D A copy of consent to operate granted to unit at location-3 under the Water (Prevention and Control of Pollution) Act, 1974 on 04.12.2023 valid upto 10.09.2026 with certain conditions as mentioned therein.	18-22
6	Annexure R-5/E A copy of consent to operate granted to unit at location-3 under the Air (Prevention and Control of Pollution) Act, 1981 on 04.12.2023 valid upto 10.09.2026 with certain conditions as mentioned therein.	23-27
7	Annexure R-5/F A copy of consent to operate granted to unit at location-4 under the Water (Prevention and Control of Pollution) Act, 1974 on 04.12.2023 valid upto 10.09.2026 with certain conditions as mentioned therein.	28-32

8	Annexure R-5/G A copy of consent to operate granted to unit at location-4 under the Air (Prevention and Control of Pollution) Act, 1981 on 04.12.2023 valid upto 10.09.2026 with certain conditions as mentioned therein.	33-37
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Date: 06.01.2026

Place: Ludhiana


(Er. Amritpal Singh Chahal)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-4, Ludhiana
(On behalf of Respondent no. 5)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

Original Application No. 1295/2024

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State of Punjab & Ors.

Respondents

Additional reply by way of affidavit of Er. Amritpal Singh Chahal, Environmental Engineer, Regional Office-4, Ludhiana on behalf of Punjab Pollution Control Board i.e. respondent no.5 in compliance of order dated 08.12.2025.

I, the above-named deponent, do hereby solemnly affirm and state as under:

RESPECTFULLY SHOWETH

- 1) That the deponent namely Er. Amritpal Singh Chahal is working as Environmental Engineer in the Punjab Pollution Control Board and is posted in the Regional Office-4 of the Board at Ludhiana. The deponent is well conversant with the facts and circumstances of the case and is competent and authorized to swear and file the present short reply by way of affidavit on behalf of respondent no. 5 i.e., Punjab Pollution Control Board.
- 2) That the above-mentioned case is pending before this Hon'ble Tribunal and the Punjab Pollution Control Board through the deponent has filed reply in the case dated 02.12.2025 in compliance to order dated 18.11.2025 of this Hon'ble Tribunal.
- 3) That during the hearing of the case on 08.12.2025, the respondent Punjab Pollution Control Board was directed by this Hon'ble Tribunal to carry out



4249
16/12/26

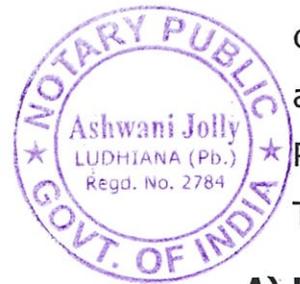
Chahal

videography of the industrial units of Super Tractor Industries and also to give information with regard to the consents of the industry and file additional reply.

- 4) That the present additional reply is being filed by the deponent in compliance to order dated 08.12.2025 of this Hon'ble Tribunal.
- 5) That in compliance to order dated 08.12.2025 of this Hon'ble Tribunal, the officers (Assistant Environmental Engineer and Junior Environmental Engineer) of Regional Office-4 of the Board at Ludhiana had visited the 04 units of Super Tractor Industries on 17.12.2025 and carried out videography of the units. The videography (in the form of pen drive) of Super Tractor Industries (unit-1, II, III and IV) Jasdev Singh Nagar, Ludhiana is enclosed herewith in an envelope marked as **Annexure R-5/A**.
- 6) That in compliance to further directions of this Hon'ble Tribunal, it is submitted that M/s Super Tractor Industries Private Limited situated at Jasdev Singh Nagar, Ludhiana is involved in the manufacturing of various tractor parts at 4 premises designated as Location-1, Location-2, Location-3 and Location-4. Each location is having its own electric connection and separate consent to operate obtained from the Punjab Pollution Control Board under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. The consent and general status of 04 units of Super Tractor Industries Private Limited is given in the following paragraphs

A) Unit at Location no.1

- i) The unit at Location-I was categorized as red category and was established on 27.04.2004.
- ii) The industry at Location-1 was granted consent to operate on 09.08.2023 under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 with validity upto 30.08.2023 as upto the said date industries were allowed to operate in non-designated areas as per the policy of the State Government.
- iii) The Consent to Operate (CTO) of the industry was not renewed by PPCB, because the unit did not obtain the revised suitability of site /continuity certificate from concerned



Ashwani Jolly

4248
16/11/2026

authority namely Department of Town and Country Planning (DTP).

- iv) The Industry at Location-1 is located in the mix land use zone along the road front and is situated at about 01 Km from the Municipal Corporation Ludhiana Limit and hence does not meet the siting criteria specified for the red category industries.
- v) Considering the facts and continuous complaints against the industry, the PPCB had issued directions under Section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, as amended in 1987, to the Chief Engineer (DS-central) of the Punjab State Power Corporation Limited (PSPCL) on 05.08.2024, to disconnect the electricity supply to M/s Super Tractor Industries Private Limited, Ludhiana, Location-I, P.O. Gill Road, Ludhiana.
- vi) Consequently, Punjab State Power Corporation Ltd has disconnected the electricity supply to the industry at Location-I on 20.08.2024.
- vii) The Joint Committee constituted by this Hon'ble Tribunal has observed that the machinery and equipment for alkaline zinc plating, wire drawing with a pickling acid tank, and five forging furnaces (furnace oil) have been removed and dismantled from the area. According to the unit representative, these machines have been sold. Additionally, the industry has replaced the oil-fired forging furnaces with an induction heater.
- viii) As reported by the unit's representative, the 'Red category' process activities have been discontinued with effect from 20.08.2024.
- ix) The Joint Committee also observed that the packaging area has been set up at the back of the complainant's house, and there is now no noise source in that section. The area next to the packaging section, which was previously used for alkaline



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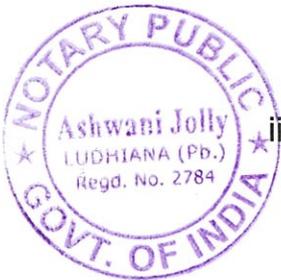
4245
16/11/26

zinc plating, no longer contains the machinery and equipment for this operation.

- x) The unit has installed 02 DG sets of 365 KVA, 35 KVA capacities with canopy and stack of adequate height.
- xi) At present the unit at location-1 is lying closed due to disconnection of electricity supply on the directions of the Punjab Pollution Control Board.

B) Unit at Location-2

- i) The unit at location-2 is engaged in the manufacturing of various kinds of tractor parts with MS/SS wires and round etc.
- ii) The unit at location-2 has been granted consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 on 04.12.2023 valid upto 10.09.2026 with certain conditions as mentioned therein and a copy of same is enclosed as **Annexure R-5/B**.
- iii) Consent under the Air (Prevention and Control of Pollution) Act, 1981 has been granted on 04.12.2023 valid upto 10.09.2026 and a copy of the same is enclosed as **Annexure R-5/C**.
- iv) In the consents to operate granted by the Board, the unit at location-2 has been allowed heat treatment with any of the new technology with any of the new technology like ultrasound probe, induction hardening, ionization beam, gas carburizing etc.
- v) The unit at location-2 is engaged in heat treatment with gas carburizing.
- vi) The unit is small scale and falls under green category.
- vii) The unit is located in mixed land use area where green category of industry is allowed to operate.



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1248
16/1/2026

C) Unit at Location-3

- i) The unit at location-3 is engaged in cutting and shaping of tractor parts with CNC lathe.
- ii) The unit at location-3 has been granted consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 on 04.12.2023 valid upto 10.09.2026 for the manufacturing of various kinds of tractor parts with MS/SS wires and round etc. with certain conditions as mentioned therein and a copy of same is enclosed as **Annexure R-5/D**.
- iii) Consent under the Air (Prevention and Control of Pollution) Act, 1981 has been granted on 04.12.2023 valid upto 10.09.2026 for the manufacturing of various kinds of tractor parts with MS/SS wires and round etc. and a copy of the same is enclosed as **Annexure R-5/E**.
- iv) The unit at location-3 is engaged in cutting and shaping of tractor parts with CNC lathe.
- v) The unit is small scale and falls under green category.
- vi) The unit is located in mixed land use area where green category of industry is allowed to operate.



D) Unit at Location-4

- i) The unit at location-4 is engaged in the manufacturing of various kinds of tractor parts with MS/SS wires and round etc.
- ii) The unit at location-4 has been granted consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 on 04.12.2023 valid upto 10.09.2026 with certain conditions as mentioned therein and a copy of same is enclosed as **Annexure R-5/F**.
- iii) Consent under the Air (Prevention and Control of Pollution) Act, 1981 has been granted on 04.12.2023 valid upto

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4245
16/11/2026

10.09.2026 and a copy of the same is enclosed as **Annexure R-5/G**.

- iv) In the consents to operate granted by the Board, the unit at location-2 has been allowed heat treatment with any of the new technology with any of the new technology like ultrasound probe, induction hardening, ionization beam, gas carburizing etc.
 - v) The unit at location-4 is engaged in heat treatment furnace.
 - vi) The unit is small scale and falls under green category.
 - vii) The unit is located in mixed land use area where green category of industry is allowed to operate.
- 7) That it is relevant to mention here that the Super Tractor Industries Private Limited is not doing any business, manufacturing activity etc. which falls under the red category. The industry is carrying out such activities which are allowed under green category. The unit at location-1 which was earlier carrying out activities of red category has now removed and dismantled the machinery and equipment for alkaline zinc plating, wire drawing with a pickling acid tank and five forging furnaces being operated on furnace oil. The unit at location-1 is lying closed.
- 8) That the deponent may kindly be allowed to place on record the additional reply by way of affidavit in compliance to order dated 08.12.2025.

4249
16/1/2026

Date: 06-01-2026

Place: LUDHIANA



Deponent

(Er. Amritpal Singh Chahal)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-4, Ludhiana

(On behalf of Respondent no. 5)

Verification

Verified that the contents of paragraphs 1 to 8 of the above short reply by way of affidavit of the deponent are true and correct as derived from the official record. No part of the above short reply is false and nothing material has been kept concealed therein.

certified that the affidavit/S.P.A./GPA has been readover & explained to the deponent executant who seemed Correctly to understand the same at the time making there of

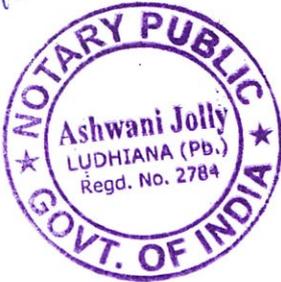
Deponent

(Er. Amritpal Singh Chahal)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-4, Ludhiana
(On behalf of Respondent no. 5)

Date: 06-01-2026

Place: LUDHIANA

4248
16/1/2026



Attested As Identified

Notary Public, LDH

16 JAN 2026



PUNJAB POLLUTION CONTROL BOARD

Website:- www.ppcb.gov.in

Date: 29-11-2023

Industry Registration ID: R16LDH44001444

Registration No.: 24292468

To,

Ravinder Singh
Super Tractor Industries Pvt Ltd, Location-ii,
Gill Road, P. O.-Gill, Ludhiana-141116
LUDHIANA,LUDHIANA-141116

Subject: Auto granted Consent to Operate for setting up an industrial unit u/s 25 of Water (Prevention & Control of Pollution) Act, 1974.

With reference to your application for obtaining 'Consent to Operate' for setting up of an industrial plant u/s 25 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, permitted to set up the industrial unit to discharge the effluent(s) & emission(s) arising out of your premises subject to the Terms and Conditions as specified in this Certificate.

1. Particulars of Consent to Operate/Water granted to the Industry

Certificate No	CTOW/Renew/LDH4/2023/24292468
Date of issue	05-12-2023
Date of expiry	10-09-2026
Certificate Type	Renew
Previous CTE/CTO No. & Validity	---

2. Particulars Provided by the Industry

Name & Designation of the Occupier	RAVINDER SINGH DIRECTOR				
Address of Industrial premises	Hadbast No-263, Abadi Jasdev Nagar, V-gill-i				
Capital investment of the industry	52.58				
Category of Industry	GREEN				
Type of Industry	3024-Heat treatment with any of the new technology like ultrasound probe, induction hardening, ionization beam, gas carburizing etc.				
Scale of the Industry	Small				
Office District	Ludhiana Iv				
CTE/CTO-Applied for	CTO(Water)-Renew				
Consent Fee Details	Payment Mode	Amount	Transaction ID	Date of transaction	Date of verification
	NEFT	10.00	N327232750 838953	2023-11-23 00:00:00.0	-

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Super Tractor Industries Pvt Ltd, Location-ii, Hadbast No-263, Abadi Jasdev Nagar, V-gill-i, 24292468, 05-12-2023, 10-09-2026,

Page 1

Raw Materials	Raw material(s)		Quantity		Units			
	MS/ SS Wire and Round etc.		6		Metric Tonnes/Day			
	Various Tractor Parts		5		Metric Tonnes/Day			
Products	Product(s)(Name)		Installed Capacity		Units			
	Tractor Components		10		Metric Tonnes/Day			
	Iron Scrap		1		Metric Tonnes/Day			
Effluent and Disposal Details	Usage	Water consumption kl/day	Waste water generation	Treatment Details	Disposal	Area of Disposal		
	Domestic	1	0.4	Septic Tank	Sewer	Into Sewer after Treatment in Septic Tank		
	Trade Effluent			NR	NR			
	Cooling	1.5	0	Recirculation	NR	Recirculating		
Emission Control Details	Source of emission	Fuel			Stack Height (In meters)		Control Equipment	Emission Sampling facility provided
		Boiler/Furnace	Type	Qty	Unit	Above Ground Level		
	Boiler	-	-	Metric Tonnes/Day	-	-	NR	NR
	Furnace	Shot Blasting - 2 nos.	10	Metric Tonnes/Day	12	3	YES	YES
	Furnace	Gas Carburizing LPG Furnace Unit (Water/Oil Quenching Temper/Hardening) -2 nos.	10	Metric Tonnes/Day	-	-	NR	NR
	Furnace	Vibrators - 3 nos.	10	Metric Tonnes/Day	-	-	NR	NR
DG Sets (Details)	Capacity of D.G. set(in KVA)	Quantity of Fuel used/to be used (in Lts./day)	Stack Height above ground level(meters)	Canopy/Acoustic Enclosure Provided Y/N(check)				

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Super Tractor Industries Pvt Ltd, Location-ii,,Hadbast No-263, Abadi Jasdev Nagar, V-gill-i,24292468,05-12-2023,10-09-2026,

A. SPECIAL CONDITIONS

- 1 This auto generated consent is based on the information / data submitted by the Industry. In case of any change of data or in case of any information submitted is found incorrect, this consent shall stand cancelled.
- 2 The inspection of industry shall be governed by the inspection policy framed by CPCB/PPCB/Govt. from time to time. In case of complaint, the industry can be visited by the Regional Office or any other officer authorized by the Competent Authority.
- 3 In case of industry is found to create conditions that generate any type of pollution and / or if there is any objection from the surrounding community and if on verification, it is found that such objection has some substance, the Board shall be at the liberty to take action against the Industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and / or Environment (Protection) Act, 1986 as deemed fit.
- 4 This consent is issued on the basis of self calculation of consent fee made by the industry. In case, any difference in the consent fee deposited by the industry is found, the industry shall have to deposit the balance consent fee.
- 5 In case of change of data provided in this simplified form, the Industry shall inform the Board and shall get revised Consent. The Industry shall apply for obtaining Consent to Establish / Operate from the PPCB, in event of its graduation from Green to Orange/Red category Industry.

B. GENERAL CONDITIONS

- 1 The industry shall apply for consent of the Board as required under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Authorization under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, two months before the commissioning of the industry.
- 2 The industry shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipments etc. which are likely to cause environmental pollution.
- 3 The Industry shall apply for further extension in the validity of the CTE atleast two months before the expiry of this CTE, if applicable.
- 4 The project has been approved by the Board from pollution angle and the industry shall obtain the approval of site from other concerned departments, if need be.
- 5 The industry shall put up display board indicating the Environment data in the prescribed format at the main entrance gate.
- 6 The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) **The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-**

$$De = 2 LW / (L+W)$$
 Where L= length in mts. W= Width in mts.
- ii) **The sampling port shall be 7 to 10 cm in diameter**
- 7 The industry shall provide a minimum stack height of 9.0 meter above ground level in all cases where boiler /furnace are provided and solid/liquid/gaseous fuel is used. In other cases, where stacks are provided for process emissions, the minimum stack of 3 meters above roof level shall be provided.
- 8 The industry shall put up canopy on its DG sets and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA-2/F.No.783/2011/448 dated 8/6/2010.

Stack height for diesel generating sets:

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Page 3

S.NO.	Capacity of diesel generating set	Height of the Stack
1.	0-50 KVA	Height of the building + 1.5 mt
2.	50-100 KVA	Height of the building + 2.0 mt.
3.	100-150 KVA	Height of the building + 2.5 mt.
4.	150-200 KVA	Height of the building + 3.0 mt.
5.	200-250 KVA	Height of the building + 3.5 mt.
6.	250-300 KVA	Height of the building + 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

- 9 The industry shall provide flow meters at the source of water supply, at the outlet of effluent treatment plant and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th day of the following month.
- 10 The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of the industrial premises.
- 11 The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
- 12 The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural water course.
- 13 Nothing in this NOC shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
- 14 The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
- 15 The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
- 16 The industry shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area, if applicable.
- 17 The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
- 18 The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.
- 19 All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
- 20 The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the industry is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time

C. OTHER CONDITIONS

1. That the industry will shift its unit from present site to designated area as and when asked by the State Govt/Punjab Pollution Control Board/ as per policy of the state Govt.
2. The industry shall always ensure not to create any type of noise pollution in the vicinity.
3. The industry shall always comply with the Noise Pollution (Regulation and Control) Rules, 2000.
4. The industry shall comply with the conditions mentioned in notification no. 08/05/2023-441/2208 dated 06.10.2023 of Department of Housing and Urban Development.

A copy of the above is forwarded to the following for information and necessary action please:

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Super Tractor Industries Pvt Ltd, Location-ii,,Hadbast No-263, Abadi Jasdev Nagar, V-gill-i,24292468,05-12-2023,10-09-2026,

Page4

The Senior Environmental Engineer, Zonal office-2, Ludhiana



Date: 05-12-2023

Environmental Engineer
For & on behalf of
(Punjab Pollution Control Board)



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Super Tractor Industries Pvt Ltd, Location-ii,,Hadbast No-263, Abadi Jasdev Nagar, V-gill-i,24292468,05-12-2023,10-09-2026,



PUNJAB POLLUTION CONTROL BOARD

Website:- www.ppcb.gov.in

Date: 29-11-2023

Industry Registration ID: R16LDH44001444

Registration No.: 24292469

To,

Ravinder Singh
Super Tractor Industries Pvt Ltd, Location-ii,
Gill Road, P. O.-Gill, Ludhiana-141116
LUDHIANA,LUDHIANA-141116

Subject: Auto granted Consent to Operate for setting up an industrial unit u/s 21 of Air (Prevention & Control of Pollution) Act,1981.

With reference to your application for obtaining 'Consent to Operate' for setting up of an industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are, hereby, permitted to set up the industrial unit to discharge the effluent(s) & emission(s) arising out of your premises subject to the Terms and Conditions as specified in this Certificate.

1. Particulars of Consent to Operate/Air granted to the Industry

Certificate No	CTOA/Renew/LDH4/2023/24292469
Date of issue	05-12-2023
Date of expiry	10-09-2026
Certificate Type	Renew
Previous CTE/CTO No. & Validity	---

2. Particulars Provided by the Industry

Name & Designation of the Occupier	RAVINDER SINGH DIRECTOR				
Address of Industrial premises	Hadbast No-263, Abadi Jasdev Nagar, V-gill-i				
Capital investment of the industry	52.58				
Category of Industry	GREEN				
Type of Industry	3024-Heat treatment with any of the new technology like ultrasound probe, induction hardening, ionization beam, gas carburizing etc.				
Scale of the Industry	Small				
Office District	Ludhiana Iv				
CTE/CTO-Applied for	CTO(Air)-Renew				
Consent Fee Details	Payment Mode	Amount	Transaction ID	Date of transaction	Date of verification
	NEFT	10.00	N327232750 834808	2023-11-23 00:00:00.0	-

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Super Tractor Industries Pvt Ltd, Location-ii,,Hadbast No-263, Abadi Jasdev Nagar, V-gill-i,24292469,05-12-2023,10-09-2026,

Page 1

Raw Materials	Raw material(s)		Quantity		Units			
	MS/ SS Wire and Round etc.		6		Metric Tonnes/Day			
	Various Tractor Parts		5		Metric Tonnes/Day			
Products	Product(s)(Name)		Installed Capacity		Units			
	Tractor Components		10		Metric Tonnes/Day			
	Iron Scrap		1		Metric Tonnes/Day			
Effluent and Disposal Details	Usage	Water consumption on kl/day	Waste water generation	Treatment Details	Disposal	Area of Disposal		
	Domestic	1	0.4	Septic Tank	Sewer	Into Sewer after Treatment in Septic Tank		
	Trade Effluent			NR	NR			
	Cooling	1.5	0	Recirculation	NR	Recirculation		
Emission Control Details	Source of emission	Fuel			Stack Height (In meters)		Control Equipment	Emission Sampling facility provided
		Boiler/Furnace	Type	Qty	Unit	Above Ground Level		
	Boiler	-	-	Metric Tonnes/Day	-	-	NR	NR
	Furnace	Shot Blasting - 2 nos.	10	Metric Tonnes/Day	12	3	NR	NR
	Furnace	Gas Carburizing LPG Furnace Unit (Water/Oil Quenching Temper/Hardening) -2 nos.	10	Metric Tonnes/Day	-	-	NR	NR
	Furnace	Vibrators - 3 nos.	10	Metric Tonnes/Day	-	-	NR	NR
DG Sets (Details)	Capacity of D.G. set(in KVA)	Quantity of Fuel used/to be used (in Lts./day)	Stack Height above ground level(meters))	Canopy/Acoustic Enclosure Provided	Y/N(check)			

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Super Tractor Industries Pvt Ltd, Location-ii,,Hadbast No-263, Abadi Jasdev Nagar, V-gill-i,24292469,05-12-2023,10-09-2026,

Page2

A. SPECIAL CONDITIONS

- 1 This auto generated consent is based on the information / data submitted by the Industry. In case of any change of data or in case of any information submitted is found incorrect, this consent shall stand cancelled.
- 2 The inspection of industry shall be governed by the inspection policy framed by CPCB/PPCB/Govt. from time to time. In case of complaint, the industry can be visited by the Regional Office or any other officer authorized by the Competent Authority.
- 3 In case of industry is found to create conditions that generate any type of pollution and / or if there is any objection from the surrounding community and if on verification, it is found that such objection has some substance, the Board shall be at the liberty to take action against the Industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and / or Environment (Protection) Act, 1986 as deemed fit.
- 4 This consent is issued on the basis of self calculation of consent fee made by the industry. In case, any difference in the consent fee deposited by the industry is found, the industry shall have to deposit the balance consent fee.
- 5 In case of change of data provided in this simplified form, the Industry shall inform the Board and shall get revised Consent. The Industry shall apply for obtaining Consent to Establish / Operate from the PPCB, in event of its graduation from Green to Orange/Red category Industry.

B. GENERAL CONDITIONS

- 1 The industry shall apply for consent of the Board as required under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Authorization under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, two months before the commissioning of the industry.
- 2 The industry shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipments etc. which are likely to cause environmental pollution.
- 3 The Industry shall apply for further extension in the validity of the CTE atleast two months before the expiry of this CTE, if applicable.
- 4 The project has been approved by the Board from pollution angle and the industry shall obtain the approval of site from other concerned departments, if need be.
- 5 The industry shall put up display board indicating the Environment data in the prescribed format at the main entrance gate.
- 6 The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) **The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-**

$$De = 2 LW / (L+W)$$
Where L= length in mts. W= Width in mts.
- ii) **The sampling port shall be 7 to 10 cm in diameter**
- 7 The industry shall provide a minimum stack height of 9.0 meter above ground level in all cases where boiler /furnace are provided and solid/liquid/gaseous fuel is used. In other cases, where stacks are provided for process emissions, the minimum stack of 3 meters above roof level shall be provided.
- 8 The industry shall put up canopy on its DG sets and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA-2/F.No.783/2011/448 dated 8/6/2010.

Stack height for diesel generating sets:

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Super Tractor Industries Pvt Ltd, Location-ii,,Haabast No-263, Abadi Jasdev Nagar, V-gill-i,24292469,05-12-2023,10-09-2026,

Page 3

S.NO.	Capacity of diesel generating set	Height of the Stack
1.	0-50 KVA	Height of the building + 1.5 mt
2.	50-100 KVA	Height of the building + 2.0 mt.
3.	100-150 KVA	Height of the building + 2.5 mt.
4.	150-200 KVA	Height of the building + 3.0 mt.
5.	200-250 KVA	Height of the building + 3.5 mt.
6.	250-300 KVA	Height of the building + 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA) 0.5$$

where h = height of the building in meters where the generator set is installed.

- 9 The industry shall provide flow meters at the source of water supply, at the outlet of effluent treatment plant and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th day of the following month.
- 10 The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of the industrial premises.
- 11 The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
- 12 The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural water course.
- 13 Nothing in this NOC shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
- 14 The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
- 15 The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
- 16 The industry shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area, if applicable.
- 17 The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
- 18 The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.
- 19 All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
- 20 The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the industry is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time

C. OTHER CONDITIONS

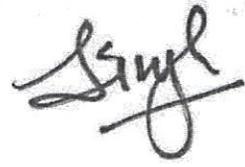
1. That the industry will shift its unit from present site to designated area as and when asked by the State Govt/Punjab Pollution Control Board/ as per policy of the state Govt.
2. The industry shall always ensure not to create any type of noise pollution in the vicinity.
3. The industry shall always comply with the Noise Pollution (Regulation and Control) Rules, 2000.
4. The industry shall comply with the conditions mentioned in notification no. 08/05/2023-441/2208 dated 06.10.2023 of Department of Housing and Urban Development.

A copy of the above is forwarded to the following for information and necessary action please:

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Super Tractor Industries Pvt Ltd, Location-ii,,Haabast No-263, Abadi Jasdev Nagar, V-gill-i,24292469,05-12-2023,10-09-2026,

Page4



Date: 05-12-2023

Environmental Engineer
For & on behalf of
(Punjab Pollution Control Board)



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Super Tractor Industries Pvt Ltd, Location-ii,,Hadbast No-263, Abadi Jasdev Nagar, V-gill-i,24292469,05-12-2023,10-09-2026,



PUNJAB POLLUTION CONTROL BOARD

Website:- www.ppcb.gov.in

Date: 29-11-2023

Industry Registration ID: O16LDH43610519

Registration No.: 24292574

To,
Ravinder Singh
Super Tractor Industries Pvt Ltd, Location-iii Previously Known As Gurpal Products India (regd),
Location-i
V.P.O.-GILL, LUDHIANA
LUDHIANA,LUDHIANA-141116

Subject: **Auto granted Consent to Operate for setting up an industrial unit u/s 25 of Water (Prevention & Control of Pollution) Act, 1974.**

With reference to your application for obtaining 'Consent to Operate' for setting up of an industrial plant u/s 25 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, permitted to set up the industrial unit to discharge the effluent(s) & emission(s) arising out of your premises subject to the Terms and Conditions as specified in this Certificate.

1. Particulars of Consent to Operate/Water granted to the Industry

Certificate No	CTOW/Renew/LDH4/2023/24292574
Date of issue	04-12-2023
Date of expiry	10-09-2026
Certificate Type	Renew
Previous CTE/CTO No. & Validity	---

2. Particulars Provided by the Industry

Name & Designation of the Occupier	RAVINDER SINGH DIRECTOR				
Address of Industrial premises	Hadbast No-263, Abadi Jasdev Nagar, V-gill-i,gill Road, P. O.-gill, Ludhiana-141116.				
Capital investment of the industry	183.87				
Category of Industry	GREEN				
Type of Industry	Other				
Scale of the Industry	Small				
Office District	Ludhiana Iv				
CTE/CTO-Applied for	CTO(Water)-Renew				
Consent Fee Details	Payment Mode	Amount	Transaction ID	Date of transaction	Date of verification
	NEFT	10.00	N327232750 834805	2023-11-23 00:00:00.0	-

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Super Tractor Industries Pvt Ltd, Location-iii Previously Known As Gurpal Products India (regd), Location-i,Hadbast No-263, Abadi Jasdev Nagar, V-gill-i,gill Road, P. O.-gill, Ludhiana-141116.,24292574,04-12-2023,10-09-2026,

Page1

Raw Materials	Raw material(s)		Quantity		Units			
		MS/ SS Wire and Round etc.		10		Metric Tonnes/Day		
Products	Product(s)(Name)		Installed Capacity		Units			
	Various Kinds of Tractor Parts		8		Metric Tonnes/Day			
	Iron Scrap		2		Metric Tonnes/Day			
Effluent and Disposal Details	Usage	Water consumpti on kl/day	Waste water generation	Treatment Details	Disposal	Area of Disposal		
	Domestic	2	0.5	Septic Tank	Sewer	Into Sewer after Treatment in Septic Tank		
	Trade Effluent			NR	NR			
	Cooling	0.5	0	Recirculation	Onto Land	Sprinkling/ Plantation and Environment Purposes		
Emission Control Details	Source s of emission	Fuel			Stack Height (In meters)		Contro l Equip ment	Emissi on Sampli ng facility provide d
		Boiler/ Furnace	Type	Qty	Unit	Above Ground Level		
	Boiler	-	-	Metric Tonnes/Day	-	-	NR	NR
	Furnace	-	-	Metric Tonnes/Day	-	-	NR	NR
	DG Sets (Details)							
Capacity of D.G. set(in KVA)		Quantity of Fuel used/to be used (in Lts./day)			Stack Height above ground level(meters))		Canopy/Acoustic Enclosure Provided Y/N(check)	
160		250			3.5		Y	

A. SPECIAL CONDITIONS

- 1 This auto generated consent is based on the information / data submitted by the Industry. In case of any change of data or in case of any information submitted is found incorrect, this consent shall stand cancelled.
- 2 The inspection of industry shall be governed by the inspection policy framed by CPCB/PPCB/Govt. from time to time. In case of complaint, the industry can be visited by the Regional Office or any other officer authorized by the Competent Authority.

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- 3 In case of industry is found to create conditions that generate any type of pollution and / or if there is any objection from the surrounding community and if on verification, it is found that such objection has some substance, the Board shall be at the liberty to take action against the Industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and / or Environment (Protection) Act, 1986 as deemed fit.
- 4 This consent is issued on the basis of self calculation of consent fee made by the industry. In case, any difference in the consent fee deposited by the industry is found, the industry shall have to deposit the balance consent fee.
- 5 In case of change of data provided in this simplified form, the Industry shall inform the Board and shall get revised Consent. The Industry shall apply for obtaining Consent to Establish / Operate from the PPCB, in event of its graduation from Green to Orange/Red category Industry.

B. GENERAL CONDITIONS

- 1 The industry shall apply for consent of the Board as required under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Authorization under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, two months before the commissioning of the industry.
- 2 The industry shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipments etc. which are likely to cause environmental pollution.
- 3 The Industry shall apply for further extension in the validity of the CTE at least two months before the expiry of this CTE, if applicable.
- 4 The project has been approved by the Board from pollution angle and the industry shall obtain the approval of site from other concerned departments, if need be.
- 5 The industry shall put up display board indicating the Environment data in the prescribed format at the main entrance gate.
- 6 The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided at least 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-

$$De = 2 LW / (L+W)$$
 Where L= length in mts. W= Width in mts.
- ii) The sampling port shall be 7 to 10 cm in diameter
- 7 The industry shall provide a minimum stack height of 9.0 meter above ground level in all cases where boiler /furnace are provided and solid/liquid/gaseous fuel is used. In other cases, where stacks are provided for process emissions, the minimum stack of 3 meters above roof level shall be provided.
- 8 The industry shall put up canopy on its DG sets and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA-2/F.No.783/2011/448 dated 8/6/2010.

Stack height for diesel generating sets:

S.NO.	Capacity of diesel generating set	Height of the Stack
1.	0-50 KVA	Height of the building + 1.5 mt
2.	50-100 KVA	Height of the building + 2.0 mt.
3.	100-150 KVA	Height of the building + 2.5 mt.
4.	150-200 KVA	Height of the building + 3.0 mt.
5.	200-250 KVA	Height of the building + 3.5 mt.
6.	250-300 KVA	Height of the building + 3.5 mt.

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Super Tractor Industries Pvt Ltd, Location-iii Previously Known As Gural Products India (regd), Location-i, Hadbast No-263, Abadi Jasdev Nagar, V-gill-i, gill Road, P. O.-gill, Ludhiana-141116., 24292574, 04-12-2023, 10-09-2026,

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

- 9 The industry shall provide flow meters at the source of water supply, at the outlet of effluent treatment plant and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th day of the following month.
- 10 The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of the industrial premises.
- 11 The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
- 12 The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural water course.
- 13 Nothing in this NOC shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
- 14 The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
- 15 The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
- 16 The industry shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area, if applicable.
- 17 The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
- 18 The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.
- 19 All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
- 20 The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the industry is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time

C. OTHER CONDITIONS

1. That the industry will shift its unit from present site to designated area as and when asked by the State Govt/Punjab Pollution Control Board/ as per policy of the state Govt.
2. The industry shall always ensure not to create any type of noise pollution in the vicinity.
3. The industry shall always comply with the Noise Pollution (Regulation and Control) Rules, 2000.
4. The industry shall comply with the conditions mentioned in notification no. 08/05/2023-441/2208 dated 06.10.2023 of Department of Housing and Urban Development.

A copy of the above is forwarded to the following for information and necessary action please:

The Senior Environmental Engineer, Zonal office-2, Ludhiana



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Super Tractor Industries Pvt Ltd, Location-iii Previously Known As Gural Products India (regd), Location-i, Hadbast No-263, Abadi Jasdev Nagar, V-gill-i, gill Road, P. O.-gill, Ludhiana-141116., 24292574, 04-12-2023, 10-09-2026,



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Super Tractor Industries Pvt Ltd, Location-iii Previously Known As Gurpal Products India (regd), Location-i, Hadbast No-263, Abadi Jasdev Nagar, V-gill-i, gill Road, P. O.-gill, Ludhiana-141116., 24292574, 04-12-2023, 10-09-2026,



PUNJAB POLLUTION CONTROL BOARD

Website:- www.ppcb.gov.in

Date: 29-11-2023

Industry Registration ID: O16LDH43610519

Registration No.: 24292575

To,

Ravinder Singh
Super Tractor Industries Pvt Ltd, Location-iii Previously Known As Gurpal Products India (regd),
Location-i
V.P.O.-GILL, LUDHIANA
LUDHIANA,LUDHIANA-141116

Subject: Auto granted Consent to Operate for setting up an industrial unit u/s 21 of Air (Prevention & Control of Pollution) Act,1981.

With reference to your application for obtaining 'Consent to Operate' for setting up of an industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are, hereby, permitted to set up the industrial unit to discharge the effluent(s) & emission(s) arising out of your premises subject to the Terms and Conditions as specified in this Certificate.

1. Particulars of Consent to Operate/Air granted to the Industry

Certificate No	CTOA/Renew/LDF:4/2023/24292575
Date of issue	04-12-2023
Date of expiry	10-09-2026
Certificate Type	Renew
Previous CTE/CTO No. & Validity	---

2. Particulars Provided by the Industry

Name & Designation of the Occupier	RAVINDER SINGH DIRECTOR				
Address of Industrial premises	Hadbast No-263, Abadi Jasdev Nagar, V-gill-i,gill Road, P. O.-gill, Ludhiana-141116.				
Capital investment of the industry	183.87				
Category of Industry	GREEN				
Type of Industry	Other				
Scale of the Industry	Small				
Office District	Ludhiana Iv				
CTE/CTO-Applied for	CTO(Air)-Renew				
Consent Fee Details	Payment Mode	Amount	Transaction ID	Date of transaction	Date of verification
	NEFT	10.00	N327232750 834802	2023-11-23 00:00:00.0	-

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Super Tractor Industries Pvt Ltd, Location-iii Previously Known As Gurpal Products India (regd), Location-i,Hadbast No-263, Abadi Jasdev Nagar, V-gill-i,gill Road, P. O.-gill, Ludhiana-141116.,24292575,04-12-2023,10-09-2026,

Page1

Raw Materials	Raw material(s)		Quantity		Units		
		MS/ SS Wire and Round etc.	10		Metric Tonnes/Day		
Products	Product(s)(Name)		Installed Capacity		Units		
	Various Kinds of Tractor Parts		8		Metric Tonnes/Day		
	Iron Scrap		2		Metric Tonnes/Day		
Effluent and Disposal Details	Usage	Water consumption on kl/day	Waste water generation	Treatment Details	Disposal	Area of Disposal	
	Domestic	2	0.5	Septic Tank	Sewer	Into Sewer after Treatment in Septic Tank	
	Trade Effluent			NR	NR		
	Cooling	0.5	0	Recirculation	Onto Land	Sprinkling/Plantation and Environment Purposes	
Emission Control Details	Source of emission	Fuel		Stack Height (In meters)		Control Equipment	Emission Sampling facility provided
	Boiler/Furnace	Type	Qty	Unit	Above Ground Level	Above Roof Level	Y/NR
	Boiler	-	-	Metric Tonnes/Day			NR
	Furnace	-	-	Metric Tonnes/Day			NR
DG Sets (Details)	Capacity of D.G. set(in KVA)	Quantity of Fuel used/to be used (in Lts./day)	Stack Height above ground level(meters))	Canopy/Acoustic Enclosure Provided Y/N(check)			
	160	250	3.5	Y			

A. SPECIAL CONDITIONS

- 1 This auto generated consent is based on the information / data submitted by the Industry. In case of any change of data or in case of any information submitted is found incorrect, this consent shall stand cancelled.
- 2 The inspection of industry shall be governed by the inspection policy framed by CPCB/PPCB/Govt. from time to time. In case of complaint, the industry can be visited by the Regional Office or any other officer authorized by the Competent Authority.

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- 3 In case of industry is found to create conditions that generate any type of pollution and / or if there is any objection from the surrounding community and if on verification, it is found that such objection has some substance, the Board shall be at the liberty to take action against the Industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and / or Environment (Protection) Act, 1986 as deemed fit.
- 4 This consent is issued on the basis of self calculation of consent fee made by the industry. In case, any difference in the consent fee deposited by the industry is found, the industry shall have to deposit the balance consent fee.
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B. GENERAL CONDITIONS

- 1 The industry shall apply for consent of the Board as required under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Authorization under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, two months before the commissioning of the industry.
- 2 The industry shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipments etc. which are likely to cause environmental pollution.
- 3 The Industry shall apply for further extension in the validity of the CTE atleast two months before the expiry of this CTE, if applicable.
- 4 The project has been approved by the Board from pollution angle and the industry shall obtain the approval of site from other concerned departments, if needed.
- 5 The industry shall put up display board indicating the Environment data in the prescribed format at the main entrance gate.
- 6 The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-

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 Where L= length in mts. W= Width in mts.
- ii) The sampling port shall be 7 to 10 cm in diameter
- 7 The industry shall provide a minimum stack height of 9.0 meter above ground level in all cases where boiler /furnace are provided and solid/liquid/gaseous fuel is used. In other cases, where stacks are provided for process emissions, the minimum stack of 3 meters above roof level shall be provided.
- 8 The industry shall put up canopy on its DG sets and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA-2/F.No.783/2011/448 dated 8/6/2010.

Stack height for diesel generating sets:

S.NO.	Capacity of diesel generating set	Height of the Stack
1.	0-50 KVA	Height of the building + 1.5 mt
2.	50-100 KVA	Height of the building + 2.0 mt.
3.	100-150 KVA	Height of the building + 2.5 mt.
4.	150-200 KVA	Height of the building + 3.0 mt.
5.	200-250 KVA	Height of the building + 3.5 mt.
6.	250-300 KVA	Height of the building + 3.5 mt.

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Super Tractor Industries Pvt Ltd, Location-iii Previously Known As Gурpal Products India (regd), Location-i, Hadbast No-263, Abadi Jasdev Nagar, V-gill-i, gill Road, P. O.-gill, Ludhiana-141116., 24292575, 04-12-2023, 10-09-2026,

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

- 9 The industry shall provide flow meters at the source of water supply, at the outlet of effluent treatment plant and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th day of the following month.
- 10 The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of the industrial premises.
- 11 The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
- 12 The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural water course.
- 13 Nothing in this NOC shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
- 14 The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
- 15 The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
- 16 The industry shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area, if applicable.
- 17 The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
- 18 The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.
- 19 All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
- 20 The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the industry is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time

C. OTHER CONDITIONS

1. That the industry will shift its unit from present site to designated area as and when asked by the State Govt/Punjab Pollution Control Board/ as per policy of the state Govt.
2. The industry shall always ensure not to create any type of noise pollution in the vicinity.
3. The industry shall always comply with the Noise Pollution (Regulation and Control) Rules, 2000.
4. The industry shall comply with the conditions mentioned in notification no. 08/05/2023-441/2208 dated 06.10.2023 of Department of Housing and Urban Development.

A copy of the above is forwarded to the following for information and necessary action please:

The Senior Environmental Engineer, Zonal office-2, Ludhiana



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Super Tractor Industries Pvt Ltd, Location-iii Previously Known As Gurpal Products India (regd), Location-i, Hadbast No-263, Abadi Jasdev Nagar, V-gill-i, gill Road, P. O.-gill, Ludhiana-141116., 24292575, 04-12-2023, 10-09-2026,

Page4



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Super Tractor Industries Pvt Ltd, Location-iii Previously Known As Gurpal Products India (regd), Location-i, Hadbast No-263, Abadi Jasdev Nagar, V-gill-i, gill Road, P. O.-gill, Ludhiana-141116., 24292575, 04-12-2023, 10-09-2026,



PUNJAB POLLUTION CONTROL BOARD

Website:- www.ppcb.gov.in

Date: 29-11-2023

Industry Registration ID: O16LDH43610627

Registration No.: 24292672

To,

Ravinder Singh
Super Tractor Industries Pvt Ltd, Location-iv,
V.P.O-GILL, LUDHIANA
LUDHIANA,LUDHIANA-141116

Subject: Auto granted Consent to Operate for setting up an industrial unit u/s 25 of Water (Prevention & Control of Pollution) Act, 1974.

With reference to your application for obtaining 'Consent to Operate' for setting up of an industrial plant u/s 25 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, permitted to set up the industrial unit to discharge the effluent(s) & emission(s) arising out of your premises subject to the Terms and Conditions as specified in this Certificate.

1. Particulars of Consent to Operate/Water granted to the Industry

Certificate No	CTOW/Renew/LDH4/2023/24292672
Date of issue	04-12-2023
Date of expiry	10-09-2026
Certificate Type	Renew
Previous CTE/CTO No. & Validity	----

2. Particulars Provided by the Industry

Name & Designation of the Occupier	Ravinder Singh Director				
Address of Industrial premises	Hadbast No-263, Abadi Jasdev Nagar, V-gill-i,				
Capital investment of the industry	43.77				
Category of Industry	GREEN				
Type of Industry	3024-Heat treatment with any of the new technology like ultrasound probe, induction hardening, ionization beam, gas carburizing etc.				
Scale of the Industry	Small				
Office District	Ludhiana Iv				
CTE/CTO-Applied for	CTO(Water)-Renew				
Consent Fee Details	Payment Mode	Amount	Transaction ID	Date of transaction	Date of verification
	NEFT	10.00	N327232750 834800	2023-11-23 00:00:00.0	-
Raw Materials	Raw material(s)	Quantity	Units		
	MS/ SS Wire and Round etc.	5	Metric Tonnes/Day		

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Super Tractor Industries Pvt Ltd, Location-iv,,Hadbast No-263, Abadi Jasdev Nagar, V-gill-i,,24292672,04-12-2023,10-09-2026,

Page1

Products	Product(s)(Name)		Installed Capacity		Units			
	Various Kinds of Tractor Parts		4		Metric Tonnes/Day			
	Iron Scrap		1		Metric Tonnes/Day			
Effluent and Disposal Details	Usage	Water consumption kl/day	Waste water generation	Treatment Details	Disposal	Area of Disposal		
	Domestic	1.5	0.5	Septic Tank	Sewer	Into Sewer after Treatment in Septic Tank		
	Trade Effluent			NR	NR			
	Cooling	0.5	0	Recirculation	Onto Land	Sprinkling/Plantation and Environment Purposes		
Emission Control Details	Source of emission	Fuel			Stack Height (In meters)		Control Equipment	Emission Sampling facility provided
		Boiler/Furnace	Type	Qty	Unit	Above Ground Level		
	Boiler	-	-	Metric Tonnes/Day			NR	NR
	Furnace	Electric Fired Furnaces with Small Forging - 3 nos.	0.1	Megawatt			NR	NR
DG Sets (Details)	Capacity of D.G. set(in KVA)		Quantity of Fuel used/to be used (in Lts./day)		Stack Height above ground level(meters))		Canopy/Acoustic Enclosure Provided Y/N(check)	

A. SPECIAL CONDITIONS

- 1 This auto generated consent is based on the information / data submitted by the Industry. In case of any change of data or in case of any information submitted is found incorrect, this consent shall stand cancelled.
- 2 The inspection of industry shall be governed by the inspection policy framed by CPCB/PPCB/Govt. from time to time. In case of complaint, the industry can be visited by the Regional Office or any other officer authorized by the Competent Authority.

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Super Tractor Industries Pvt Ltd, Location-iv.,Hadbast No-263, Abadi Jasdev Nagar, V-gill-i.,24292672,04-12-2023,10-09-2026,

Page2

- 3 In case of industry is found to create conditions that generate any type of pollution and / or if there is any objection from the surrounding community and if on verification, it is found that such objection has some substance, the Board shall be at the liberty to take action against the Industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and / or Environment (Protection) Act, 1986 as deemed fit.
- 4 This consent is issued on the basis of self calculation of consent fee made by the industry. In case, any difference in the consent fee deposited by the industry is found, the industry shall have to deposit the balance consent fee.
- 5 In case of change of data provided in this simplified form, the Industry shall inform the Board and shall get revised Consent. The Industry shall apply for obtaining Consent to Establish / Operate from the PPCB, in event of its graduation from Green to Orange/Red category Industry.

B. GENERAL CONDITIONS

- 1 The industry shall apply for consent of the Board as required under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Authorization under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, two months before the commissioning of the industry.
- 2 The industry shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipments etc. which are likely to cause environmental pollution.
- 3 The Industry shall apply for further extension in the validity of the CTE atleast two months before the expiry of this CTE, if applicable.
- 4 The project has been approved by the Board from pollution angle and the industry shall obtain the approval of site from other concerned departments, if need be.
- 5 The industry shall put up display board indicating the Environment data in the prescribed format at the main entrance gate.
- 6 The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) **The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-**

$$De = 2 LW / (L+W)$$
 Where L= length in mts. W= Width in mts.
- ii) **The sampling port shall be 7 to 10 cm in diameter**
- 7 The industry shall provide a minimum stack height of 9.0 meter above ground level in all cases where boiler /furnace are provided and solid/liquid/gaseous fuel is used. In other cases, where stacks are provided for process emissions, the minimum stack of 3 meters above roof level shall be provided.
- 8 The industry shall put up canopy on its DG sets and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA-2/F.No.783/2011/448 dated 8/6/2010.

Stack height for diesel generating sets:

S.NO.	Capacity of diesel generating set	Height of the Stack
1.	0-50 KVA	Height of the building + 1.5 mt
2.	50-100 KVA	Height of the building + 2.0 mt.
3.	100-150 KVA	Height of the building + 2.5 mt.
4.	150-200 KVA	Height of the building + 3.0 mt.
5.	200-250 KVA	Height of the building + 3.5 mt.
6.	250-300 KVA	Height of the building + 3.5 mt.

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Page 3

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

- 9 The industry shall provide flow meters at the source of water supply, at the outlet of effluent treatment plant and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th day of the following month.
- 10 The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of the industrial premises.
- 11 The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
- 12 The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural water course.
- 13 Nothing in this NOC shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
- 14 The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
- 15 The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
- 16 The industry shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area, if applicable.
- 17 The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
- 18 The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.
- 19 All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
- 20 The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the industry is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time

C. OTHER CONDITIONS

1. That the industry will shift its unit from present site to designated area as and when asked by the State Govt/Punjab Pollution Control Board/ as per policy of the state Govt.
2. The industry shall always ensure not to create any type of noise pollution in the vicinity.
3. The industry shall always comply with the The Noise Pollution (Regulation and Control) Rules, 2000.
4. The industry shall comply with the conditions mentioned in notification no. 08/05/2023-441/2208 dated 06.10.2023 of Department of Housing and Urban Development.

A copy of the above is forwarded to the following for information and necessary action please:

The Senior Environmental Engineer, Zonal office-2, Ludhiana



Environmental Engineer
For & on behalf of

Date: 04-12-2023

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Page4





PUNJAB POLLUTION CONTROL BOARD

Website:- www.ppcb.gov.in

Date: 29-11-2023

Industry Registration ID: O16LDH43610627

Registration No.: 24292674

To,

Ravinder Singh
Super Tractor Industries Pvt Ltd, Location-iv,
V.P.O-GILL, LUDHIANA
LUDHIANA,LUDHIANA-141116

Subject: Auto granted Consent to Operate for setting up an industrial unit u/s 21 of Air (Prevention & Control of Pollution) Act,1981.

With reference to your application for obtaining 'Consent to Operate' for setting up of an industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are, hereby, permitted to set up the industrial unit to discharge the effluent(s) & emission(s) arising out of your premises subject to the Terms and Conditions as specified in this Certificate.

1. Particulars of Consent to Operate/Air granted to the Industry

Certificate No	CTOA/Renew/LDH4/2023/24292674
Date of issue	04-12-2023
Date of expiry	10-09-2026
Certificate Type	Renew
Previous CTE/CTO No. & Validity	---

2. Particulars Provided by the Industry

Name & Designation of the Occupier	Ravinder Singh Director				
Address of Industrial premises	Hadbast No-263, Abadi Jasdev Nagar, V-gill-i,				
Capital investment of the industry	43.77				
Category of Industry	GREEN				
Type of Industry	3024-Heat treatment with any of the new technology like ultrasound probe, induction hardening, ionization beam, gas carburizing etc.				
Scale of the Industry	Small				
Office District	Ludhiana Iv				
CTE/CTO-Applied for	CTO(Air)-Renew				
Consent Fee Details	Payment Mode	Amount	Transaction ID	Date of transaction	Date of verification
	NEFT	10.00	N327232750 834794	2023-11-23 00:00:00.0	-
Raw Materials	Raw material(s)	Quantity	Units		
	MS/ SS Wire and Round etc.	5	Metric Tonnes/Day		

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Page1

Products	Product(s)(Name)		Installed Capacity	Units	
	Various Kinds of Tractor Parts		4	Metric Tonnes/Day	
	Iron Scrap		1	Metric Tonnes/Day	

Effluent and Disposal Details	Usage	Water consumption on kl/day	Waste water generation	Treatment Details	Disposal	Area of Disposal
	Domestic	1.5	0.5	Septic Tank	Sewer	Into Sewer after Treatment in Septic Tank
	Trade Effluent			NR	NR	
	Cooling	0.5	0	Recirculation	Onto Land	Sprinkling/Plantation and Environment Purposes

Emission Control Details	Source of emission	Fuel			Stack Height (In meters)		Control Equipment	Emission Sampling facility provided
		Boiler/Furnace	Type	Qty	Unit	Above Ground Level		
	Boiler	-	-	-	Metric Tonnes/Day			NR
Furnace	Electric Fired Furnaces with Small Forging - 3 nos.	0.1		Megawatt			NR	NR

DG Sets (Details)	Capacity of D.G. set(in KVA)	Quantity of Fuel used/to be used (in Lts./day)	Stack Height above ground level(meters))	Canopy/Acoustic Enclosure Provided Y/N(check)

A. SPECIAL CONDITIONS

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Super Tractor Industries Pvt Ltd, Location-iv,,Hadbast No-263, Abadi Jasdev Nagar, V-gill-i,,24292674,04-12-2023,10-09-2026,

Page2

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B. GENERAL CONDITIONS

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Stack height for diesel generating sets:

S.NO.	Capacity of diesel generating set	Height of the Stack
1.	0-50 KVA	Height of the building + 1.5 mt
2.	50-100 KVA	Height of the building + 2.0 mt.
3.	100-150 KVA	Height of the building + 2.5 mt.
4.	150-200 KVA	Height of the building + 3.0 mt.
5.	200-250 KVA	Height of the building + 3.5 mt.
6.	250-300 KVA	Height of the building + 3.5 mt.

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Page 3

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

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where h = height of the building in meters where the generator set is installed.

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- 16 The industry shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area, if applicable.
- 17 The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
- 18 The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.
- 19 All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
- 20 The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the industry is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time

C. OTHER CONDITIONS

1. That the industry will shift its unit from present site to designated area as and when asked by the State Govt/Punjab Pollution Control Board/ as per policy of the state Govt.
2. The industry shall always ensure not to create any type of noise pollution in the vicinity.
3. The industry shall always comply with the The Noise Pollution (Regulation and Control) Rules, 2000.
4. The industry shall comply with the conditions mentioned in notification no. 08/05/2023-441/2208 dated 06.10.2023 of Department of Housing and Urban Development.

A copy of the above is forwarded to the following for information and necessary action please:

The Senior Environmental Engineer, Zonal office-2, Ludhiana



Environmental Engineer

For & on behalf of

Date: 04-12-2023

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Page4

